

**Demand for take-over of Sawai
Madhopur Cement Ltd.**

- *461. SHRI YOGENDRA SHARMA :
SHRI BHUPESH GUPTA : SHRI
LAKSHMAN MAHAPATRO :
SHRI BIR CHANDRA
DEB
BARMAN : SHRI SANAT
KUMAR RAHA :

Will the Minister of INDUSTRY AND
CIVIL SUPPLIES be pleased to state:

(a) whether it is a fact that I.N.T.U.C.
has demanded Government take-over of
Sawai Madhopur Cement Ltd. of M/s.
Jaipur Udyog Ltd. in Rajasthan;

(b) whether Government are aware of
the allegations of malpractices and mis-
management of this concern; and

(c) what action, if any, has been taken
by Government in the matter?

THE MINISTER OF INDUSTRY AND
CIVIL SUPPLIES (SHRI T. A. PAI) : (a*)
Yes, Sir,

(b) and (c) In the various representations
received by the Government from trade
union organisations and workers' re-
presentatives, allegations of malpractices
and mismanagement of the Sawaimadho-
pur cement factory have been made. The
immediate task before the Government,
however, is the restart of the factory in
order to ensure employment to some 4,000
workers as also resumption of production of
this essential commodity. In this
connection, the factory has been visited by
representatives of the Department of
Company Affairs, the D.G.T.D. and the
State Bank of India with a view to assessing
the problems and take suitable steps to
facilitate restarting of the factory. The State
Bank is currently examining a proposal to
extend financial assistance to the factory,
subject to certain changes in management.
Action as permissible under the law will be
taken against those found guilty where it is
established that there have been violations
of law.

**Compensation to formal coal mine
owners**

- *462. SHRI B. R. MUNDA :
SHRIMATI SARASWATI
PRADHAN : SHRI N. H.
KUMBHARE :

Will the Minister of ENERGY be pleas-
ed to state :

(a) whether Government have paid any
compensation for machines and other
equipment taken over from the former
coking coal mine owners;

(b) if so, the details of the payment that
has been made and the mode of payment;
and

(c) if not payment has been made so far,
by when Government propose to finalise
the payment?

THE MINISTER OF ENERGY (SHRI
K. C. PANT) : (a) and (b) The Government
paid in cash on the 30th March, 1973, the
entire amount provided in the Coking Coal
Mines (Nationalisation) Act, 1972, for the
nationalisation of 214 coking coal mines
and 12 coke oven plants covered under that
Act, to the Commissioner of Payments,
Dhanbad, who is an officer appointed by
the Government under that Act, for
disbursement to the erstwhile owners after
the settlement of claims against them, in
accordance with the procedure laid down
for this purpose in that Act.

(c) Does not arise.

**Indian Association for Cultivation of
Science, Calcutta**

- *463. SHRI NABIN
CHANDRA BURAGOHAIN :
DR. RAJAT KUMAR CHAK-
RABARTI :

Will the Minister of PLANNING be
pleased to state :

(a) Whether Government have a pro-
posal to declare the Indian Association for
the Cultivation of Science, Calcutta, where